

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

REGN. No. QA 826/86

Shri N.K.Sharma Applicant
Vs.

Union of India Respondents

Counsel: Mr.Justice K. Madhava Reddy, Chairman
Mr.Kaushal Kumar, Member

For the applicant in person.

For the respondents None

(Judgement of the Bench delivered by Shri Justice
K. Madhava Reddy, Chairman)

Against the order of dismissal from service
passed by the learned District & Session Judge, Delhi,
On
the appeal lies to the Delhi High Court under the
Service Rules. As the applicant has not exhausted
that remedy this application cannot be entertained by
this Tribunal. The papers are therefore returned
himself
to the applicant to avail of that remedy. If he
is aggrieved by the order passed by the High Court
he may seek ~~any~~ such remedy as he is entitled
under ~~the~~ ~~rules~~ L.A.W.P.
6.10.86


(Kaushal Kumar)
Member 6.10.86


(K. Madhava Reddy)
Chairman 6.10.86